



ASSAM ACT X OF 1953

THE ASSAM REPEALING AND AMENDING ACT,
1953

(Passed by the Assembly)

(Received the assent of the Governor on the 20th May 1953)

[Published in the *Assam Gazette*, dated 27th May 1953]

An
Act

to repeal certain enactments and to amend certain other enactments

Preamble. Whereas it is expedient to repeal certain enactments and to amend certain other enactments.

It is hereby enacted as follows :—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Repealing and Amending Act, 1953.
(2) It extends to the whole of Assam.

Repeal of certain enactments. (3) It shall come into force at once.
2. The enactments specified in the First Schedule are hereby repealed to the extent mentioned in the fourth column thereof.

Amendment of certain enactments. 3. The enactments specified in the Second Schedule are hereby amended to the extent and in the manner mentioned in the fourth column thereof.

Savings. 4. The repeal by this Act of any enactment shall not affect other enactment in which the repealed enactment has been applied, incorporated or referred to ;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing ;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, or recognised or derived by, in or from any enactment hereby repealed ;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

[*Price anna 1 or 1d.*]

THE FIRST SCHEDULE

Repeals

(See section 2)

Year	No.	Short title	Extent of repeal
1937	V	The Assam President's Salary Act, 1937 ...	The whole
1937	VI	The Assam Deputy President's Salary Act, 1937 ...	„
1940	VI	The Assam Local Board Elections (Emergency Provisions) Act, 1940.	The whole.
1941	VI	The Assam President's Salary (Amendment) Act, 1941.	„
1941	V	The Assam Deputy President's Salary (Amendment) Act, 1941.	„
1941	I	The Temporary Postponement of Execution of Decrees Act, 1941.	„
1942	II	The Assam Local Board Elections (Emergency Provisions) Act, 1942.	„
1944	IV	The Assam Local Board Elections (Emergency Provisions) Act, 1944.	„
1945	II	The Assam Local Board Elections (Emergency Provisions) Act, 1945.	„
1946	III	The Assam Urban Areas Rent Control Act, 1946...	„
1947	VII	The Assam Committee of Enquiry (Appointment and Evidence) Act, 1947.	„
1948	II	The Assam Local Board Elections (Emergency Provisions) Act, 1948.	„
1948	III	The Assam New Motor Cars (Control of Commercial Sales) Act, 1948.	„
1949	III	The Assam Local Board Elections (Emergency Provisions) Act, 1949.	„
1950	XXX	The Assam Disturbances (Commission of Enquiry) Act, 1950.	„

THE SECOND SCHEDULE

A m e n d m e n t s

(See section 3)

Year	No.	Short title	Amendments
1910	I	Eastern Bengal and Assam Excise Act, 1910.	In sub-section (1) of section 1 for the words "The Eastern Bengal and Assam Excise Act", the words "Assam Excise Act" shall be substituted.
1947	XIII	The Assam Primary Education Act, 1947.	In sub-section (1) of section 17, the existing clauses (d) and (f) shall be re-numbered as clauses (f) and (g) respectively.

Year	No.	Short title	Amendments
1953	I	The Assam Liquor Prohibition Act, 1952 (Assam Act I of 1953).	<p>In section 2—(1) in the 'Explanation' under item (3) the fullstop at the end shall be deleted and following shall be added, namely :— “and to rectified and denatured spirit”.</p> <p>(2) item (7) shall be deleted and item (8) shall be re-numbered as item (7).</p>